GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

STARRED QUESTION NO : 11 (TO BE ANSWERED ON THE 25th November 2024)

STATUS OF DEVELOPMENT OF NEW AND EXISTING AIRPORTS/AIRSTRIPS IN ODISHA

*11. DR. SASMIT PATRA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the status of development of new and existing airports and airstrips in Odisha;
- (b) the details of the total cost of the development for each of these airports and airstrips in Odisha; and
- (c) by when these developmental works are expected to be completed, if so, the details for each of these airports and airstrips in Odisha?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 11 FOR REPLY ON 25.11.2024 REGARDING "STATUS OF DEVELOPMENT OF NEW AND EXISTING AIRPORTS/AIRSTRIPS IN ODISHA" ASKED BY DR. SASMIT PATRA

(a) to (c): The Airports Authority of India (AAI) has undertaken the construction of a Link Building, a parallel Taxi Track (PTT) (Phase II) and conversion of Category-I lighting to Category-II lighting system at the Bhubaneshwar Airport at an awarded cost of INR 64 crore, INR 57 crore and INR 23 crore respectively. The Projected Date of Completion (PDC) for these projects is 31.12.2024.

Under the Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) launched on 21.10.2016, the Ministry of Civil Aviation, Jharsuguda, Rourkela, Utkela & Jeypore airports have already been operationalised in Odisha at a sanctioned amount of INR 183.32 crores for Jharsugda, INR 57.60 crores for Rourkela, INR 56.32 crores for Utkela and INR 72.27 crores for Jeypore.

Additionally, the Government of India (GoI) has granted site clearance to the State Government of Odisha on 22.09.2023 for the development of a Greenfield Airport at Puri. As per the Greenfield Airports (GFA) Policy, 2008, the responsibility of implementation of airport projects including funding of the projects, land acquisition, Rehabilitation and Resettlement (R&R) etc., rests with the concerned airport developer including the respective State Government (in case the State Government is the project proponent).
